

LIST OF INDEX

LIST OF PAPERS IN O.A./T.A. NO. 185790 OF

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	24-3-90	PT
	1	23-4-90	TO
	2	8-6-90	
		3-8-90	Regd. Board's Court order
		23-1-90	
	3	28-2-92	TO
	4	26-10-93	PT
		24-11-93	PT
		2-2-94	PT
		12-4-94	PT
	5	20-6-94	PT
		1-8-94	PT to Dr. K. M. Hegde, M.D. C/o Dr. H. S. M. Kolhatkar, M.D. where D. enclosed / new
II	—	—	Notice issued to applicant & Reg. no. 2
II	1-2	1-11-93	copy of jud. issued to parties
	3	3-8-94	
<i>Recd 10/1/03</i>			

1 PO removed for R.S.P.

APPENDIX 'A' FORM

"FORM - I"

(See Rule 4)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985.

S. NO. 170/89

O. A. NO. 185 OF 1990.

B E T W E E N :-

SHRI K. D. RAICHANDANI

..... APPLICANT

V/S.

1) THE CHAIRMAN & DIRECTOR
2) THE GENERAL MANAGER

..... RESPONDENTS

I N D E X

S. No.	Description of documents relied upon	Page Nos. FROM TO
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1.	Application	1 to 17
2.	Vakilpatra	- - 18
3.	Exhibit 'A' i.e. Copy of Charge-sheet, issued by Respondent No.2 alongwith Annexure I to IV.	19 to 26
4.	Exhibit 'B' i.e. Copy of Written Statement, submitted by the Applicant.	- - 27
5.	Exhibit 'C' i.e. Enquiry Report alongwith Enquiry proceedings.	28 to 59
6.	Exhibit 'D' i.e. Copy of Letter No. 5101/VO/KDR/09/88 dated 19/5/1989.	- - 60
7.	Exhibit 'E' i.e. Copy of Appeal Memo, preferred by the applicant.	61 to 63
7.	Exhibit 'F' i.e. Copy of Order No. 8827/A/VIG, dated 9th of February, 1990.	64 to 65
8.	Reply & Reply 1 to 17 21/8/90	

9. Reynolds 1 to 9

SD 4/11/91

SIGNATURE OF ADVOCATE
FOR THE APPLICANT

10. MP 8/1/92 1 to 2
for early hearing

SB.

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's orders

(C)

Stamp No 170/90

Rec'd Tentional

Office Notes

Fixed for Admonition hearing
on 23.4.90

Notice please
Announced

Rec'd
for
Leave
13/3/90

Dated 23-4-1990

Admit.

1. The applicant's advocate has sent a message for adjournment of the case, since he is not well. He is not coming to the Tribunal today.

2. However, going through the application, we think that this is a case fit for admission. The application is accordingly admitted. Issue notice to the respondents to file their reply ~~or~~ before 8-6-1990, with a copy to applicants advocate. Keep the case before the Dy. Registrar for reply and directions on that day.

M.P.
(N. R. Chandra) (M.Y. Patolkar)
M(J) M(A)

2
O.A.185/90.

Date : 8.6.1990.

None present for the applicant.

Mr. V.M. Pradhan, Advocate for Mr. P.M. Pradhan, Counsel appears for Respondents. He has filed note of appearance of Mr. Pradhan which is taken on record. He prays to grant time for filing reply.

Adjourned to 3-8-1990 for reply and further directions.

No notice to either side.

Dy. Registrar.

OA 185/90

Date: 3.8.90

Neither the Applicant nor his Advocate is present.

Mr. V.M. Bendre for Mr. P.M. Pradhan Advocate for the Respondents.

Mr. Bendre has filed reply on behalf of Respondents and has undertaken to serve copy on Applicant and file proof of service thereof.

Adjourned to 23.10.90 for filing proof of service.

Dy. Registrar.

(3)

OA 185/90

Date: 23.10.90

Neither the Applicant nor his Advocate are present.

Mr. S.R.Atre for Mr. P.M. Pradhan Advocate for the Respondents

Today the matter is fixed for filing proof of service. Acknowledgement is taken on record.

Since the reply of Respondents has been filed in the matter the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. The matter is, therefore, kept on Sine -die list.

Mr. Atre says that at the time of fixing the date of final hearing notice may be issued to Respondent No.2. Notice may also be issued to the Applicant.

5/-

Registrar.

Dated: 28.2.92.

None for the applicant
Resps by Mr. P.M. Pradhan.

M.P. No. 81/92 has been filed for early hearing by the applicant. However since there are older cases still pending before the Bench it is not possible to accept the applicant's plea. M.P. is disposed of.

Replies recd
from applicant on
11/11/91 by hand
or duplicate

8/1
25/11

M.P. No. 81/92 for
early hearing
fixed on 28.2.92

28-1-92

Usha Saran
(Ms. Usha Saran)
M(A)

(u) PER TRIBUNAL

Dt. 26.10.93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 24.11.93. Issue notices for the parties as per order dated 23.10.93.

Ram D. D. M. A. I.
Court Officer.

Notice issued to
applicants & R. No. 2
on 1/11/93.

3/
2/11/93

Per Tribunal Date: 24/11/93
Applicant in person / by S. Natarajan
Advocate / Respondent by K. S. Kasliwal
Counsel. Dy. Consul
The matter adjourned to 2/12/94
for Final Hear. D. S. Rao
Dy. Registrar

Per Tribunal Date: 21/2/94
Applicant in person / by N. Gopal
Advocate / Respondent by D. M. Pradhan
Counsel. Dy. Consul
The matter adjourned to 12/4/94
for Final Hear. D. S. Rao
Dy. Registrar

Per Tribunal Date: 12/6/94
Applicant in person / by Shri L. K. Maramal
Advocate / Respondent by Shri P. M. Pradhan
Counsel. Dy. Consul
The matter adjourned to 20/6/94
for Order. D. S. Rao
Dy. Registrar

R. D. M. A. I.

(S)

Per Tribunal

Date 20/6/94
Applicant in person / by L/c masomed

Advocate / Respondent by P.M. Pradhan

Counsel.

The matter adjourned to 1/8/94

for P.M.

Dy. Registrar

OA-185/90.

August 01, 1994.

None for the applicant.
Shri P.M. Pradhan, counsel
for the Respondents.

Neither the applicant
nor the applicant's counsel
was present on earlier
occasions. In the circumstances
the O.A. is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

B.S.Hegde
(B.S. HEGDE)
MEMBER(J).

dt. 1/8/94
order/Judgement despatched
to Applicant/Respondent(s)
on 3/8/94

9/8/94